

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 5
IA/433(AHM)2021
in
CP(IB) 137 of 2018

Order under Section 7 IBC

IN THE MATTER OF:

Bank of India

.....Applicant

V/s

Diamond Power Infrastructure Ltd

.....Respondent

Order delivered on 06.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Kunal Vaishnav

For the IRP/RP :

For the Respondent :

ORDER

IA 433 of 2021 is filed by Suspended Management for disposal of IA 706 of 2019 filed by Resolution Professional for passing order of liquidation. We heard Learned Counsel for the Applicant. In fact, Hon'ble NCLAT vide order dated 08.04.2021 held that the meeting in which resolution for liquidation is passed by CoC are invalid. However, that IA is to appear on 12.07.2021, hence this matter stands adjourned to 13.07.2021. IA 706 of 2019 be placed alongwith IA 433 of 2021.

List the matter for further consideration on 13.07.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)